

The 14<sup>th</sup> January, 2015

**ORDER**

This is to inform all concerned that following decisions have been taken in order to rationalise the licensing and registration process under 'FSS Act, 2006' in respect of the dairy industry:

1. All small dairy business operators working from fixed establishments (shops etc.) or operating from 'Mandis'/designated places are required to obtain license/ registration.
2. Milk collection centres in the rural areas (village based), with or without cooling facilities, for raw milk collection from farmers and set up by licensed chilling centres/ processing plants/ organisations and working under their supervision, do not need to obtain individual license/ registration.

Provided that all such collection centres should be listed in an Annexe to the license of the overseeing licensed chilling centres/ processing plants/ organisations. A copy of such license/ registration certificate shall be displayed at a prominent place in the premises of the licensee and the collection centres.

3. All other Food Business Operators (FBOs) not covered under Para 2 above shall be required to obtain individual license/registration.

It is requested that the above information may kindly be circulated to all the licensing and registering authorities under your jurisdiction.



(S. Dave)

Advisor (Enforcement)

To

1. All State Food Safety Commissioners
2. All Central Licensing Authority
3. Addl. Food Safety Commissioners, Railways Board, Rail Bhavan, New Delhi.
4. PS to Chairperson.
5. PPS to CEO